

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

MA 653/2017 in CP 1024/I&BP/2017

Under Section 12(2) of IBC, 2016

Resolution Professional, Mr. Anil Goel Applicant

In the matter of
Punjab National Bank Petitioner

Vs

Charbhuja Industries Pvt Ltd Respondents.

Order delivered on 18.12.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Applicant: Mr. Vineet Jagtap, Advocate, i/b Neha Jagtap & Asso.

For the Respondent: None.

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 13.12.2017

On the application moved by the Resolution professional under Section 12(2) of the Insolvency and Bankruptcy Code, 2016, basing on the resolution by the Committee of Creditor on 29.11.2017 to remain waiting to get more Resolution Plans, this application is hereby allowed, extending CIRP period by 90 days in addition to 180 days scheduled to expire on 15.12.2017.

Accordingly, this application is hereby disposed of.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)